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t[THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) The increase in the utilisation of created irrigation potential for the four years 1976—80 was as under : —

(Million/hectares)

Year	•		Increase in utilisation						
1976-77	·					1.60			
1977-78		•	. /			1 · 58			
1 978- 79				•		2.19			
1979-80	•	·	·	•		2.13			

(b) The cumulative utilisation under major, medium and minor irrigation during the period is given below:

		(Million/hectares)								
	Cumulative utilisation									
Year	Major and Medium	Minor	Total							
1976-77	20. 70	26.3	46· 90							
1977-78 .	21 · 18	27.3	48 • 48							
1978-79 .	22,04	28.6	50-64							
4979-80 .	22. 77	30 · 0	5 ^{2•} 77							

Distribution of surplus land to landless labourers

1371. SHRI NARASINGHA PRA-SAD NANDA:

SHRI S. W. DHABE:

Will the Minister of AGRICULTURE be pleased to state:

t n 'Wnjglish translation.

¹ (a) the acreage of land declared surplus under various Land Ceiling Acts and distributed amongst landless labourers by the Centre and by vari IUS State Governments during the period from 1st January. 1980 till 30th October, 1980; and

(b) whether any guidelines have been issued by Government for speedy implementation of land reforms, actual delivery of possession and preparing record of rights in favour of these allottees?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM); (a) No land is distributed by the Union Government. According to reports available with the Union Government a net area of 36,025 acres was declared surplus after 1-1-1980 under the revised Ceiling Laws. The State/Union Territory-wise distribution of ceiling surplus land is given in the attached statement.

(b) State legislations on land ceiling are generally in conformity with the National Guidelines formulated in 1972. The State Governments have been requested to initiate positive steps to accelerate the pace of implementation, ensure quicker distribution of surplus land to the landless and to protect the interests of the allottees. The States were also called upon to take steps to ensure that the names of the new allottees of surplus land were invariably recorded immediately in the revenue records. .

Statement

(Figures in acres)

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a ne «	of the State/U	nion To	erritor	y						ь	urca distri- uted after -1-1980,	Date up to which in- formation is available
t	Andbra Prade	sh	•		•	•	•	•	•	•	9,214	30-6-80
2.	Assam .	•		•		•	•	•	•	•	757	31-7-80
3.	Bihar .		•	•	•	•	•	•	•	•	••	31-8-80
4.	Gujarat .	•	•		•	•	•				3,436	30-9-80
5.	Haryana .			•	•	•			•	•	7,256	31-7-8
6.	Himachal Pra	desh	•		•	•	•	•		•	824	30-6-80
7.	Jammu & Ka	shmir	٠	•	•	•	•	•	•	•	••	
8.	Karnataka .	•			•		•				6,435	31-8-80
9.	Kerala .	•	•	•		•		•	•	•	1,870	30 - 9-8
10,	Madhya Prad	esh .	•			•		•		•	3,370	31-8-8
11,	Maharashtra	•	•		٠	•	•		•	•	1,284	31-7-80
12.	Manipur .		•	•	•	•	•	•	٠	•	••	31-7-8
13.	Orissa .	•	٠	•	•	•	٠	•	•		2,198	31-8-8
14.	Punjab i .		٠			•	٠	•			340	31 -8-8
15.	Rajasthan .	•	٠		•	•	•.		•	•	297	31-7-8
16.	Tamil Nadu	•	•	•	•	•	•	•			3,706	30 -9- 8
17.	Tripura .		•		•	•	•			•	191	30 -6 -8
18.	Uttar Prades	h.	•	•		•		•		•	5,760	31-7-8
19.	West Bengal			٠		•	•	٠			13,636	i 30-6-8
20.	Dadra & Naj	gar Ha	ve]i	•	•	•	•	•	÷	•		30-9-8
21,	Delhi	•		•	. .	•	•		•		••	31-5-8
22.	Pondicherry		• ·		•		•	•	•	۰.	34	31-7-8
		•								-	60,60	8

* Includes area distributed out of land declared surplus earlier.

† In standard areas.